

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 49/AM14
SCHEDULED TO BE HELD ON 05.03.2014
(HELD ON 06.03.2014)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 49/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled held on 05.03.2014 (held on 06.03.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri S.K. Panigrahi, Economic Officer

2. Committee confirmed Minutes of NC Meeting No. 47/AM14 and 48/AM14 held on 26.02.2014.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-253	SASA RUBBER PVT. LTD.	HQ F. No. 01/87/050/00417/AM13/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 2410037977 dated 21.01.2013	RLA F. No. 24/24/040/00019/AM13	

Request: Enhancement in the qty. of Export Product and corresponding import item allowed by NC in its Meeting No. 20/AM14 held on 20.08.2013.

Decision: Ministry of Environment & Forest (MOEF) was requested to furnish their clarification on certain issues vide letter dated 09.01.2014. The clarification still awaited from MOEF. Hence, it was decided to issue Reminder to MOEF for submission of their clarification.

Deferred for four weeks.

Case No. A-254	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00058/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310214142 dated 15.07.2003	RLA F. No. 03/24/040/00696/AM04	

Request: Fixation of adhoc norms for the export product “Nitrocellulose” Damped with IPA”

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-255	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00059/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310183237 dated 10.02.2003	RLA F. No. 03/24/040/01790/AM03	

Request: **Fixation of norms for the export product “Nitrocellulose damped with DBP”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-256	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00060/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310221068 dated 27.08.2003	RLA F. No. 03/24/040/00085/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with IPA”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by

Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-257	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00061/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310198236 dated 28.04.2003	RLA F. No. 03/24/040/00010/AM04	

Request: Fixation of norms for the export product “Nitrocellulose damped with ATBC”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-258	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00062/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310086853 dated 01.06.2001	RLA F. No. 03/24/040/00165/AM02	

Request: **Fixation of norms for the export product “Industrial Nitrocellulose containing 20% Dibutyl Phthalate”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-259	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00063/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310086851 dated 01.06.2001	RLA F. No. 03/24/040/00092/AM02	

Request: **Fixation of norms for the export product “Nitrocellulose damped with 19.5% Acetyl Tri-Butyl**

Citrate (ATBC)”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-260	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00064/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310151310 dated 01.08.2002	RLA F. No. 03/24/040/01444/AM02	

Request: Fixation of norms for the export product “Nitrocellulose damped with IPA”.

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from

RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-261	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00065/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0310225143 dated 16.09.2003	RLA F. No. 03/24/040/00967/AM04	

Request: **Fixation of norms for the export product “Nitrocellulose damped with ATBC”.**

Decision: A D/L No. 46011/67/2013-PC.II dated 06.09.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.10.2013 giving 15 days time for submission of information. The firm vide e-mail dated 23.12.2013 has informed that the norms for the said Advance Authorization had already been fixed and requested to withdraw their case.

2. RLA, Mumbai was requested vide letter dated 17.01.2014 to furnish their report in this regard. The report is still awaited from RLA, Mumbai. Hence, it was decided to issue Reminder to RLA, Mumbai for submission of their report.

Deferred for four weeks.

Case No. A-262	MANAKSIA LTD.	HQ F. No. 01/87/050/00316/AM08/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0210102082 dated 02.07.2007	RLA F. No. 02/24/040/00095/AM08	

Request: Review of NC's decision taken in Meeting No. 15/AM10 held on 08.07.2009.

Decision: A D/L No. 7/305/2013-TSW dated 19.12.2013 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to DIPP on 31.12.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-263	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.: 49/AM14 Dated: 06.03.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

ONLINE CASES

1	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:26.03.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Further, in continuation to their reply, the firm had furnished additional information, a copy of which was also forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

2	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:26.03.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Further, in continuation to their reply, the firm had furnished additional information, a copy of which was also forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

3	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:26.03.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Further, in continuation to their reply, the firm had furnished additional information, a copy of which was also forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

4	Case No.: 3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.12.2013. Comments awaited from D/o C&PC.			

5	Case No.: 4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 30.08.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.12.2013. Comments awaited from D/o C&PC.			

6	Case No.: 8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:26.03.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

Case No.: 5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:49/87-ALC1/2013	Status: Deferred
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7			06.03.2014	
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:19.03.2014
Decision: A D/L No. 46011/60/2013-PC.II dated 13.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2014 giving 15 days time for submission of information. Reply awaited from firm.				

Case No.:8/25/87-ALC1/2013	Party Name:LAKSHMI INFO SOLUTIONS,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Approved
HQ File :01/87/050/00206/AM14/	RLA File :07/24/040/00042/AM14/	Lic.No/Date:0710095684 31.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39079990	63/0- PET FLAKES Polyester Chips	44.000	M.T	1306800.00	24200.00 US Dollars
				Total	1,306,800.00	24,200.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39159042	PET Bottles Scrap in Bales PET Bottles Scrap in Bales	49.000	M.T	1,001,437.00	18,375.00 US Dollars	210,422.05	Value
				Total	1,001,437.00	18,375.00		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/74/2013-PC-II dated 24.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Pet Flakes	1 kg	Pet Bottle Scrap	1.05 kg
RLA may take consequential action as per Policy / Procedures.			

9	Case No.:6/19/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00146/AM14/	RLA File :03/94/040/00198/AM14/	Lic.No/Date:0310736672 05.06.2013	Defer Date:26.03.2014
	Decision: A copy of application has been forwarded to DIPP on 31.07.2013. Further RLA, Mumbai had furnished a Licence Amendment Sheet issued to firm, a copy of which was forwarded to DIPP on 06.03.2014. Comments awaited from DIPP.			

10	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they had directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.			

	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498	Defer Date:26.03.2014

Decision: A D/L No. 46011/2/2008-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to above, D/L, the firm vide letter dated 29.11.2013 has informed that they had directly submitted its reply to D/o C&PC. Comments awaited from D/o C&PC.

Case No.:10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Approved
HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39052100	62/0- POLY VINYL ACETATE CO-POLYMER (SOLID CONTENT 56% +/- 1%) Net exempted material per kg. (As per the list attached)	50000.000	K.G	3812875.00	69325.00 US Dollars
				Total	3,812,875.00	69,325.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29153200	VINYL ACETATE MONOMER (VAM)	9500.000	K.G	496,375.00	9,025.00 US Dollars	129,609.00	Value & Qty
2	29161290	2 ETHYLE HEXYL ACRYLATE	6000.000	K.G	858,000.00	15,600.00 US Dollars	224,032.00	Value & Qty
3	39122019	HYDRO ETHYLE CELLULOSE (HEC)	750.000	K.G	371,250.00	6,750.00 US Dollars	96,937.00	Value & Qty
4	29173910	PLASTICIZER (DBP)	10500.000	K.G	1,071,000.00	19,472.72 US Dollars	279,650.00	Value & Qty
5	39053000	POLY VINYL ALCOHOL	500.000	K.G	56,815.00	1,033.00 US Dollars	14,835.00	Value & Qty
6	34021190	EMULSIFIER	750.000	K.G	82,500.00	1,500.00 US Dollars	21,542.00	Value & Qty
7	39011090	HDPE GRANULES - BLOWING GRADE (PACKING MATERIAL)	2550.000	K.G	351,010.00	6,382.00 US Dollars	91,652.00	Value & Qty
				Total	3,286,950.00	59,762.72		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/65/2013-PC-II dated 24.02.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Vinyl Acetate Copolymer Emulsion (Solid Content 56 ± 1%)	1 kg	1. Vinyl Acetate Monomer	0.190 kg
		2 2-Ethyl Hexyl Acrylate	0.120 kg
		3. Hydro Ethyl Cellulose	0.015 kg
		4. Plasticizer (DBP)	0.210 kg
		5. Poly Vinyl Alcohol	0.010 kg
		6. Emulsifier	0.015 kg
		7. HDPE Granules (Blowing Grade)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Case No.:13/17/87-ALC1/2013

Party Name:PRECISION MOULDS AND DIES

Meet No/Date:49/87-ALC1/2013
06.03.2014

Status: Approved

HQ File :01/87/050/00120/AM14/

RLA File :05/24/040/00095/AM14/

Lic.No/Date:0510357849
21.06.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39235000	63/0- PLASTIC CAP COVERED WITH ALUMINIUM SLEEVES	1800000.000	Number	11052000.00	194406.33 US Dollars

						Total	11,052,000.00	194,406.33
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	76090000	ALUMINIUM SLEEVES	1800000.000	Number	9,576,000.00	168,443.27 US Dollars	2,762,867.00	Value & Qty
				Total	9,576,000.00	168,443.27		

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/64/2013-PC-II dated 05.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Cap covered with Aluminium Sleeves	1 No.	Relevant Aluminium Sleeves	Net to Net
RLA may take consequential action as per Policy / Procedures.			

Case No.:15/17/87-ALC1/2013	Party Name:PRECISION MOULDS & DIES PVT LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Approved
HQ File :01/87/050/00122/AM14/	RLA File :05/24/040/00105/AM14/	Lic.No/Date:0510358109 26.06.2013	Defer Date:

Application: Request is for adhoc norms for following:

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Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39235000	63/0- PLASTIC CAP COVERED WITH ALUMINIUM SLEEVES				1800000.000	Number	11052000.00	194406.33 US Dollars
							Total	11,052,000.00	194,406.33
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty		Limiting Factor (Value/Qty/Value & Qty)
1	76090000	ALUMINIUM SLEEVES	1800000.000	Number	9,576,000.00	168,443.27 US Dollars	2,762,867.00		Value & Qty
				Total	9,576,000.00	168,443.27			

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/64/2013-PC-II dated 05.03.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Cap covered with Aluminium Sleeves	1 No.	Relevant Aluminium Sleeves	Net to Net
RLA may take consequential action as per Policy / Procedures.			

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Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:26.03.2014

Decision: A D/L No. 46011/84/2012-PC.II dated 16.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.01.2014. Comments awaited from D/o C&PC.

16	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:19.03.2014
	Decision: A D/L No. 46011/1/2008-PC.II dated 20.12.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2014 giving 15 days time for submission of information. Reply still awaited from firm.			

17	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.			

18	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:26.03.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

Case No.:9/46/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2013	Status: Deferred
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19			06.03.2014	
	HQ File :01/87/050/00403/AM14/	RLA File :04/24/040/00083/AM14/	Lic.No/Date:0410149962 18.09.2013	Defer Date:26.03.2014
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.				

20	Case No.:2/35/87-ALC1/2013	Party Name:DSM INDIA PVT. LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00327/AM14/	RLA File :31/83/040/00118/AM14/	Lic.No/Date:3110060432 25.09.2013	Defer Date:26.03.2014
Decision: A D/L No. 46011/22/2009-PC.II dated 26.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.				

21	Case No.:1/35/87-ALC1/2013	Party Name:GB RUBBER PRODUCTS	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:19.03.2014
Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

22	Case No.:9/37/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00344/AM14/	RLA File :10/24/040/00050/AM14/	Lic.No/Date:1010055318 30.10.2013	Defer Date:19.03.2014
Decision: A D/L No. 7/308/2013-TSW dated 03.01.2014 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

23	Case No.:20/46/87-ALC1/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00414/AM14/	RLA File :03/94/040/00629/AM14/	Lic.No/Date:0310757922 14.11.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

24	Case No.:26/46/87-ALC1/2013	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00420/AM14/	RLA File :03/94/040/00727/AM14/	Lic.No/Date:0310758188 19.11.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

25	Case No.:2/42/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date:0210196733 25.11.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

26	Case No.:1/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00453/AM14/	RLA File :07/24/040/00282/AM14/	Lic.No/Date:0710100079 28.11.2013	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

27	Case No.:2/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00454/AM14/	RLA File :07/24/040/00284/AM14/	Lic.No/Date:0710100083 28.11.2013	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

28	Case No.:3/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00455/AM14/	RLA File :07/24/040/00286/AM14/	Lic.No/Date:0710100081 28.11.2013	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

29	Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

30	Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

31	Case No.: 12/41/87-ALC1/2013	Party Name:FLUID CARGO PVT LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00375/AM14/	RLA File :07/24/040/00049/AM14/	Lic.No/Date:0710100140 02.12.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 02.01.2014. Comments awaited from D/o C&PC.			

32	Case No.: 4/49/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00456/AM14/	RLA File :07/24/040/00309/AM14/	Lic.No/Date:0710100486 12.12.2013	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

33	Case No.: 1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.			

34	Case No.: 20/49/87-ALC1/2013	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00472/AM14/	RLA File :04/24/040/00204/AM14/	Lic.No/Date:0410153062 16.12.2013	Defer Date:02.04.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

35	Case No.:1/41/87-ALC1/2013	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00364/AM14/	RLA File :52/24/040/00038/AM14/	Lic.No/Date:5210040543 26.12.2013	Defer Date:02.04.2014
	Decision: RLA, Surat was requested through e-mail dated 27.01.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Surat. Hence, it was decided to again call for 4.7 application from RLA, Surat and firm.			

36	Case No.:22/41/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00385/AM14/	RLA File :04/24/040/00233/AM10/	Lic.No/Date:0410153668 30.12.2013	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.			

37	Case No.:23/41/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00386/AM14/	RLA File :30/24/040/00043/AM14/	Lic.No/Date:3010099517 31.12.2013	Defer Date:02.04.2014
	Decision: RLA, Ludhiana was requested through e-mail dated 27.01.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Ludhiana. Hence, it was decided to again call for 4.7 application from RLA, Ludhiana and firm.			

38	Case No.:1/42/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00387/AM14/	RLA File :04/24/040/00011/AM10/	Lic.No/Date:0410153796 01.01.2014	Defer Date:26.03.2014
	Decision: A copy of application was forwarded to D/o C&PC on 23.01.2014. Comments awaited from D/o C&PC.			

39	Case No.: 15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

40	Case No.: 12/49/87-ALC1/2013	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00464/AM14/	RLA File :05/24/040/00391/AM14/	Lic.No/Date:0510376322 17.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

41	Case No.: 16/49/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00468/AM14/	RLA File :10/24/040/00069/AM14/	Lic.No/Date:1010056521 17.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to DIPP in due course.			

42	Case No.: 13/49/87-ALC1/2013	Party Name:NEW AGE LAMINATORS PVT.LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00465/AM14/	RLA File :05/24/040/00394/AM14/	Lic.No/Date:0510376612 20.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

43	Case No.: 17/49/87-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00469/AM14/	RLA File :17/24/040/00104/AM14/	Lic.No/Date:1710005658 21.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

44	Case No.: 21/49/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00473/AM14/	RLA File :04/24/040/00232/AM14/	Lic.No/Date:0410154696 30.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

45	Case No.: 19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

46	Case No.: 5/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00457/AM14/	RLA File :07/24/040/00399/AM14/	Lic.No/Date:0710101971 05.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

47	Case No.:7/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00459/AM14/	RLA File :07/24/040/00400/AM14/	Lic.No/Date:0710101962 05.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

48	Case No.:8/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00460/AM14/	RLA File :07/24/040/00401/AM14/	Lic.No/Date:0710101961 05.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

49	Case No.:9/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00461/AM14/	RLA File :07/24/040/00402/AM14/	Lic.No/Date:0710101964 05.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

50	Case No.:10/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00462/AM14/	RLA File :07/24/040/00404/AM14/	Lic.No/Date:0710101960 05.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

51	Case No.: 11/49/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00463/AM14/	RLA File :07/24/040/00405/AM14/	Lic.No/Date:0710101966 05.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

52	Case No.: 22/49/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00474/AM14/	RLA File :04/24/040/00238/AM14/	Lic.No/Date:0410154980 07.02.2014	Defer Date: 02.04.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

53	Case No.: 23/49/87-ALC1/2013	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00475/AM14/	RLA File :04/24/040/00240/AM14/	Lic.No/Date:0410155007 07.02.2014	Defer Date: 02.04.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

54	Case No.: 14/49/87-ALC1/2013	Party Name:SPERRY PLAST LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00466/AM14/	RLA File :05/24/040/00428/AM14/	Lic.No/Date:0510379129 12.02.2014	Defer Date: 02.04.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

55	Case No.: 24/49/87-ALC1/2013	Party Name:FORECH INDIA LIMITED	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00476/AM14/	RLA File :05/23/040/00467/AM14/	Lic.No/Date:0510379100 12.02.2014	Defer Date: 02.04.2014
	Decision: Application has been received from RLA and will be forwarded to DIPP in due course.			

56	Case No.: 18/49/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00470/AM14/	RLA File :30/24/040/00050/AM14/	Lic.No/Date:3010100497 13.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to DIPP in due course.			

57	Case No.: 25/49/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00477/AM14/	RLA File :05/23/040/00471/AM14/	Lic.No/Date:0510379285 13.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

58	Case No.: 26/49/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00478/AM14/	RLA File :05/23/040/00472/AM14/	Lic.No/Date:0510379286 13.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

59	Case No.: 27/49/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00479/AM14/	RLA File :05/23/040/00473/AM14/	Lic.No/Date:0510379287 13.02.2014	Defer Date: 26.03.2014
	Decision: Application has been received from RLA and will be forwarded to D/o C&PC in due course.			

60	Case No.: 6/49/87-ALC1/2013	Party Name:ARMOR PLAST LTD.,	Meet No/Date:49/87-ALC1/2013 06.03.2014	Status: Deferred
	HQ File :01/87/050/00458/AM14/	RLA File :07/24/040/00431/AM14/	Lic.No/Date:0710102412 25.02.2014	Defer Date: 02.04.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
